## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **RAJYA SABHA**

### UNSTARRED QUESTION NO. 251 TO BE ANSWERED ON 03.02.2022

#### SCHEMES FOR WELFARE OF CONSTRUCTION WORKERS

#### 251. # SHRI RAM CHANDER JANGRA:

Will the Minister of Labour and Employment be pleased to state:

- (a)the schemes of Government for Building and Other Construction Workers Welfare;
- (b)State-wise list of the number of registered labourers;
- (c) the details of financial status of Building and Other Construction Workers Welfare Boards constituted in various States and the number of members whose claims for welfare schemes are pending; and
- (d)State-wise details of the number of beneficiaries who have been disbursed money under various schemes during the last five years and the amount given to beneficiaries?

#### **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (d): As per Section 3 of the Building and Other Construction Workers' Welfare Cess Act, 1996, the State Governments are mandated to collect the cess and as per Section 22 of the Building and Other Construction Workers (RE&CS) Act, 1996, the State/UT Governments through State/UT Welfare Boards are empowered and entrusted to implement welfare schemes for Building and Other Construction Workers (BOCW) relating to life and disability cover, health and maternity cover, financial assistance for education of wards, transit housing, skill development, awareness programs, pension etc. Details regarding welfare claims are maintained by State/UT BOCW Welfare Boards. Under Section 60 of BOCW Act, 1996 the Central Government issues instructions to state/UT Governments to ensure proper utilization of the cess fund as per mandate of the Act. State-wise list of number of registered labourers and the details of financial status of Building & Other Construction workers Welfare Boards are given at the Annexure.

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Annexure

Annexure referred to in reply to Parts (a) to (d) of Rajya Sabha Unstarred Question No. 251 for 03.02.2022 regarding "Schemes for welfare of construction workers".

SI.	Name of the		on Workers Act, 1996 as	Expenditure	Balance available
Si. No.	States/UTs.	No. of registered BOCW workers	cess collected (Rs in crore) cummulative	cummulative (Rs in Crore)	(Rs in crore) [including Bank's Interest]
1	Andhra Pradesh	1973592	2374.71	519.17	1855.54
2	Arunachal Pradesh	44136	297.69	115.16	182.53
3	Assam	543275	1688.18	290.21	1397.97
4	Bihar	1970680	2433.51	1383.18	1490.33
5	Chhattisgarh	2020732	1763.65	1219.49	544.16
6	Goa	16060	263.50	4.86	258.64
7	Gujarat	683000	2013.84	545.29	1468.55
8	Haryana	893957	3337.23	1395.61	1941.62
9	Himachal Pradesh	339049	737.27	327.68	409.59
10	J&K (including Laddakh)	610738	1295.74	789.37	506.37
11	Jharkhand	1205939	845.23	485.43	296.82
12	Karnataka	3165495	11108.87	3656.96	7451.77
13	Kerala	2030730	2533.34	3914.32	-1380.98
14	Madhya Pradesh	1230250	5371.03	3524.34	1846.69
15	Maharashtra	3040210	11794.00	3181.67	8612.33
16	Manipur	151459	188.59	136.59	52.00
17	Meghalaya	82059	195.33	34.00	161.13
18	Mizoram	52947	134.48	139.72	-5.24
19	Nagaland	32399	113.21	52.96	60.25
20	Odisha	2900349	2805.05	2543.92	261.13
21	Punjab	579212	1501.11	831.36	669.75
22	Rajasthan	2839216	3384.63	2491.20	707.14
23	Sikkim	38361	188.25	56.75	131.50
24	Tamil Nadu	1675896	4649.11	1776.07	4079.30
25	Telangana	1213696	2557.58	601.98	1955.59
26	Tripura	115692	237.14	55.99	181.15
27	Uttar Pradesh	11936594	7144.50	2873.69	4270.81
28	Uttarakhand	401365	655.06	518.22	136.84
29	West Bengal	3183744	3648.69	1266.48	2382.21
30	Delhi	587184	2750.51	469.29	2281.22
31	A & N Island	21488	111.63	28.78	113.16 167.00
32 33	Chandigarh Dadra & Nagar Haveli	28053 10228	131.42 69.38	21.42	62.76
34	Daman and Diu	12718	38.90	8.18	30.72
35	Lakshadweep	434	9.36	2.36	9.36
36	Puducherry	36238	149.52	131.08	72.53
50	TOTAL	45667175	78521.24	35399.40	44662.24

 $Source: As \ per \ reports \ received \ from \ State/UT \ BOCW \ Welfare \ Boards$ 

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